

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 17366/2025
[Arising out of impugned final judgment and order dated 01-04-2025
in WA No. 854/2025 passed by the High Court of Madhya Pradesh at
Indore]

M.P. HOUSING AND INFRASTRUCTURE DEVELOPMENT BOARD Petitioner(s)

VERSUS

RIPUDAMAN SINGH CHANDRAWAT & ANR.

Respondent(s)

FOR ADMISSION

IA No. 152010/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

Date : 15-07-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) : Mr. R.C. Mishra, Sr. Adv.
Mr. Ilin Saraswat, Adv.
Mr. Alok Kumar Dwivedi Adv.
Mr. Mahendra Kumar, Adv.
Ms. Ilma Saifi, Adv.
Mr. Rajnish Kumar Jha, AOR
Mr. Pawan Kumar, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

In the meantime, the effect and operation of
the impugned order shall remain stayed.

Tag with Civil Appeal No. 5247 of 2016.

(SONIA BHASIN)
ASSISTANT REGISTRAR-CUM-PS

(RANJANA SHAILEY)
ASSISTANT REGISTRAR